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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. No. 260/00117 OF 2016**  
**Cuttack, this the 4<sup>th</sup> day of March, 2016**

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (J)**

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Madan Mohan Mishra,  
aged about 46 years,  
S/o- Rama Chandra Mishra,  
Permanent residence At/Po: Rahasoui,  
Dist- Jajpur.

At present working as LDC  
In Bhubaneswar Circle at Archeological Survey of India,  
Toshali Apartment, Block No. 6-B, Satyanagar,  
Bhubaneswar, Dist. Khurda.

.....Applicant

(Advocate: M/s. P.R.Barik, M.K.Rath )

**VERSUS**

Union of India Represented through its

1. Secretary,  
Ministry of Culture, Govt. of India,  
At: Shastri Bhawan, New Delhi.
2. Director General,  
Archeological Survey of India,  
Janpath, New Delhi-11.
3. Superintending Archeologist,  
Archeological Survey of India,  
Bhubaneswar Circle, Toshali Apartment,  
Block No. 6-B, Satyamnagar,  
Bhubaneswar, Dist. Khurda.

... Respondents

(Advocate: Mr. S.Behera)

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**ORDER (Oral)**

**A. K.PATNAIK, MEMBER (J):**

Heard Mr. P.R.Barik, Ld. Counsel appearing for the applicant, and Mr. S.Behera, Ld. Sr. Central Govt. Panel Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Mr. Behera by filing a memo dated 04.03.2016 has submitted that he has already received instruction from the Department that the representation of the applicant has been forwarded to the Director General, Archeological Survey of India (Respondent No.2) by the local office (Respondent No.3) on 03.03.2016 for consideration of the posting of the applicant in Bhubaneswar Circle against the vacant post of UDC as at serial number 1.

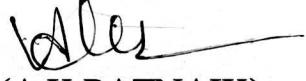
3. As I find that the representation of the applicant against his transfer has already been forwarded to Respondent No.2, I do not feel it proper to keep this matter pending. Accordingly, without going into the merit of the matter, I dispose of this O.A., at this admission stage, by directing Respondent No.2 to consider the said representation so forwarded by Respondent No.3 and communicate the result thereof to the applicant in a well reasoned order within a period of two month from the date of receipt of a copy of this order. So far as applicant's continuance is concerned, I make it clear that till 31.05.2016 status quo as on date will be maintained.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by Mr. Barik, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2 and 3 by Speed Post for which he undertakes to file the postal requisites

*Alley*

in course of the day. Free copy of this order be made over to Mr. Behera, Ld. Sr. CGPC in course of the day for onward transmission to the appropriate authority, subject to filing of his power.

  
(A.K.PATNAIK)  
MEMBER(J)

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